

**THE JUDICIAL ADMINISTRATION LAWS (REPEAL)
ACT, 2001**

No. 22 of 2001

[29th August, 2001.]

An Act to repeal the Civil Courts Amins Act, 1856 and certain other enactments.

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

- Short title.** 1. This Act may be called the Judicial Administration Laws (Repeal) Act, 2001.
- Repeal.** 2. The enactments specified in the Schedule are hereby repealed.

THE SCHEDULE
(See section 2)
REPEAL OF ENACTMENTS

Year	No.	Subject or short title
(1)	(2)	(3)
1856	12	The Civil Courts Amins Act, 1856.
1866	23	The Bombay High Court (Letters Patent) Act, 1866.
1866	25	The Unclaimed Deposits Act, 1866.
1867	16	The Acting Judges Act, 1867.
1869	13	The Procedure of the High Court for Uttar Pradesh.
1870	5	The Unclaimed Deposits Act, 1870.
1877	4	The Presidency Magistrates (Court-fees) Act, 1877.
1919	9	The Punjab Courts (Supplementing) Act, 1919.
1937	25	The Federal Court Act, 1937.
1948	1	The Federal Court (Enlargement of Jurisdiction) Act, 1947
1949	Constituent Assembly Act V	The Abolition of Privy Council Jurisdiction Act, 1949.
1949	Rajasthan Ord. XV	The Rajasthan High Court Ordinance, 1949.
1950	15	The Judicial Commissioner's Courts (Declaration as High Courts) Act, 1950.
1950	41	The Bhopal and Vindhya Pradesh (Courts) Act, 1950.
1952	72	The Mysore High Court (Extension of Jurisdiction to Coorg) Act, 1952.
1953	44	The Manipur Court-fees (Amendment and Validation) Act, 1953.
1964	16	The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Act, 1964.